

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 1887
ANSWERED ON – 07/08/2024

COMPLAINTS ON HARASSMENT OF SCs AND STs

1887 #.SHRI RAMJI LAL SUMAN

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether it is mandatory to take action on the complaints received by the National Commission for Scheduled Castes regarding harassment of Dalits under Rule 12 (2) and (4) of the Scheduled Tribes (Prevention of Atrocities) Rules, 1995;
- (b) State-wise details of action taken under the above provision on complaints regarding harassment of Dalit employees during last three years; and
- (c) whether it is a fact that instead of making Rule 12 (2) and (4) of the said provision mandatory in the country, the officers are not taking action on the complaints of Scheduled Caste employees by stating it as a recommendation?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) & (b) Under Rule 12 (2) and (4) of the Scheduled Castes & Scheduled Tribes (Prevention of Atrocities) Rules, 1995 (as amended), District authorities are mandated to take measures, as provided under the Rules.

The data related to crime against Scheduled Castes is being maintained by the National Crime Records Bureau (NCRB), Ministry of Home Affairs. The report of NCRB for the last three years state-wise (2020, 2021 & 2022) in regards to atrocities is at **Annexure**. The NCRB does not maintain data related to complaints regarding harassment of Dalit employees separately.

(c) The National Commission for Scheduled Castes has informed that it monitors the concerned authorities for effective and time bound implementation of Rule 12 (2) and (4) of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities), Rules 1995.

Annexure as referred in to in the reply of Rajya Sabha Unstarred Question No 1887 due for answer on 07.08.2024

Crime/Atrocities against Scheduled Castes (2020 – 2022)

Sr.No.	State/UTs	2020	2021	2022
States:				
1	Andhra Pradesh	1950	2014	2315
2	Arunachal Pradesh	0	0	0
3	Assam	28	15	14
4	Bihar	7368	5842	6509
5	Chhattisgarh	316	330	323
6	Goa	2	4	8
7	Gujarat	1326	1201	1279
8	Haryana	1210	1628	1633
9	Himachal Pradesh	251	244	210
10	Jharkhand	666	546	674
11	Karnataka	1398	1673	1977
12	Kerala	846	948	1050
13	Madhya Pradesh	6899	7214	7733
14	Maharashtra	2569	2503	2743
15	Manipur	0	0	0
16	Meghalaya	0	0	0
17	Mizoram	0	0	5
18	Nagaland	0	0	0
19	Odisha	2046	2327	2902
20	Punjab	165	200	162
21	Rajasthan	7017	7524	8752
22	Sikkim	0	2	3
23	Tamil Nadu	1274	1377	1761
24	Telangana	1959	1772	1787
25	Tripura	2	3	2
26	Uttar Pradesh	12714	13146	15368
27	Uttarakhand	87	123	114
28	West Bengal	109	108	104
Total States		50202	50744	57428
Union Territories:				
30	A & N Islands	0	0	0
	Chandigarh	3	0	4
31	D&N Haveli and Daman & Diu	1	0	0
32	Delhi	69	136	130
33	Jammu & Kashmir	7	13	11
34	Ladakh	0	0	0
35	Lakshadweep	0	0	0
36	Puducherry	9	7	9
Total UTs		89	156	154
Total All India		50291	50900	57582

Source: National Crime Record Bureau (NCRB)
